

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2236/2003

This the 17th day of September, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Smt. Adarsh Kapoor
W/o Late R.K.Kapoor
Ex-TCM-EME Tade No. 4642,
509, Army Base workshop Agra.
Sh. Vikas Kapoor
S/o Late Sh. R.K.Kapoor
Ex-TCM-EME Tade No. 4642,
509, Army Base workshop Agra.

Residential Address:

7/4 Shakti Nagar Colony,
Gwalior Road, Agra-282001.

(By Advocate: Sh. O.P. Sharma)

Versus

1. Union of India
through Secretary
Ministry of Defence
Govt. of India - South Block
New Delhi.
2. The Director General
EME (EME-C-iv-Z)
Army Head Quarters
D.H.Q. P.O. New Delhi-110011.
3. The Commandant
509, Army Base workshop
Agra Cantt. 282001.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this case seeking appointment on compassionate grounds. The father of the applicant is stated to have expired on 3.9.96. Thereafter applicant made an application for grant of appointment on compassionate grounds which was rejected vide letter dated 15.11.99. Applicant thereafter preferred some appeal though no such statutory appeal lies but the same has also been rejected on 22.2.2000. So now applicant has filed this OA on 10.9.2003. Since Section 21 of the AT Act provides that if any person is aggrieved of an order, he should have filed an OA challenging

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the impugned order within a period of one year but applicant has filed this OA much beyond the period of limitation provided under Section 21 of the AT Act. Though counsel for applicant stated that he has served a legal notice and legal notice has been replied on 10.7.2003 but the reply shows that the applicant has been informed that the applicant had already been intimated about the rejection of his case for appointment on compassionate grounds.

2. To my mind, issuing of a legal notice will not extend the period of limitation as prescribed under Section 21 of the AT Act. OA is highly time barred. OA is dismissed.



(KULDIP SINGH)
Member (J)

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